

**OFFICE OF THE  
PRINCIPAL DISTRICT AND SESSIONS JUDGE BUDGAM**

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**O R D E R: 175**

**D A T E D: 18-01-2022**

**Whereas**, by virtue of order No 18 of 2022/RG dated 12-01-2022, issued by Hon'ble High Court of J&K at Jammu, Hon'ble the Chief Justice High Court of J&K and Ladakh has been pleased to direct the hearing/filing of cases shall be conducted as per following directions:

**Therefore, in compliance to order supra:**

1. All the Presiding Officers of their respective Courts shall hear the cases through Virtual Mode from their respective Court rooms/chambers during court hours. However, physical hearing in respect of any such listed matters will be at the discretion of the Presiding Officer concerned subject to the satisfaction of the presiding officer regarding urgency involved in such matter can be taken up for physical hearing in any extremely urgent matter.
2. All the Advocates/Litigants shall file their petitions in accordance with Electronic Filing (e-filing) at District Head Quarter, Budgam through official email ([budgam-dc@jk.gov.in](mailto:budgam-dc@jk.gov.in)) or any other appropriate electronic media. Presiding Officers posted at Taluka Courts shall create dedicated email address of their respective courts for the same.
3. The entry of General Public into the Court Premises from the very outer gate is strictly prohibited.
4. The entry of the clerks of the Advocates is restricted to the chambers of advocates and their entry into the court building and sections/offices is prohibited.
5. The entry of accused persons and witnesses to the court premises and court rooms is permitted subject to the following of all Covid-19 related protocols and production of vaccination certificates.

6. For smooth functioning of the cases through Virtual Mode all the Presiding Officers of their respective courts shall create a link and provide the same to the advocates/litigants.
7. On account of Virtual Hearing entry of Lawyers in the Court rooms is not required unless any advocate is permitted for physical hearing in any extremely urgent matter.

**These directions shall remain in force till 31<sup>st</sup> January 2022.**

**Sd/-  
(Mohammad Ashraf Malik)  
Pr. District & Sessions Judge  
Budgam**

**No: 944-953/PDJB**

**Date: 18-01-2022**

**Copy to:**

1. Registrar General High Court of J&K and Ladakh, Jammu for information.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for information.
3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, Judge High Court of J&K and Ladakh (Administrative Judge for District Budgam) for information to his Lordship.
4. All Presiding Officers of District Budgam for information & compliance.
5. Deputy Commissioner, Budgam for information.
6. S.S.P Budgam for information.
7. PP/APP's District court Budgam for information.
8. President/Secretary Bar Association Budgam for information and compliance.
9. In-charge Security Main Gate District Court Complex, Budgam for information & compliance.
10. System Officer ,e-court for uploading the same on the District Court website.

**Pr. District & Sessions Judge  
Budgam**